

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 116/2019

(M.A. No. 246/2019)

Dhiren Chhikara

Applicant(s)

Versus

Govt. of NCT of Delhi

Respondent(s)

STATUS REPORT IN COMPLIANCE OF ORDER DATED 19.12.2019 OF
NATIONAL GREEN TRIBUNAL

I, Ishwar Singh, the Principal Chief Conservator of Forests, Govt. of National Capital Territory of Delhi do hereby on solemn affirmation state and declare asunder:-

1. That this Hon'ble Tribunal in the above referred matter vide its order 19.12.2019 in O.A. No. 116/2019 in the matter of Dhiren Chhikara Vs. Govt. of NCT of Delhi had given the following directions,

"Let the Principal Chief Conservator of Forest (HoFF), Delhi furnish a factual and action taken report in the matter within one month by e-mail at judicial-ngt@gov.in."

2. The Notified Kh. No-1268, is situated adjacent to the private Khasras on which the warehouses are functioning. After the Total Station Machine (TSM) demarcation work done by the Department of Revenue, Govt. of National Capital Territory Delhi, it was noticed that in some part of Kh. No-1268 (Reserve Forest) illegal dumping of garbage/malba was done by nearby warehouse owners.
3. That in compliance of the order referred to above, it is to submit that the garbage/malba has been completely removed from the notified Forest

Land bearing Kh. No-1268 (Reserve Forests) and the area has been completely fenced with barbed wire (Photographs enclosed as **Annex-A**). The passage through which the garbage/malba was dumped by nearby warehouse owners has also been blocked by barbed wire fencing. One field staff had been deputed at the spot, so as to protect the land from any such activity in near future. A notice has been served to the nearby warehouse owners, to stop dumping of garbage/malba in Kh. No-1268 or forest land under relevant provisions of Indian Forest Act-1927. (Copy enclosed **Annex-B**).

The affidavit is being submitted in compliance of the order dated 19.12.2019 of Hon'ble National Green Tribunal.


DEPONENT
ISHWAR SINGH, IFS
Pr. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002

Verification: Verified at New Delhi on this 28th of January, 2020 that the contents of the above affidavit are true and correct as per my information derived from the records maintained by the Department of Forests and Wildlife, Gov. of NCT of Delhi and no part of it is incorrect and noting material has been concealed there from.


DEPONENT
ISHWAR SINGH, IFS
Pr. Chief Conservator of Forests & HOD
Department of Forests & Wildlife
Govt. of NCT of Delhi
Vikas Bhawan, I.P. Estate, New Delhi-110002





Unnamed Road, Harijan Basti, Rajokri, New Delhi, Delhi 110070, India

	Decimal	DMS
Latitude	28.516173	28° 30' 58" N
Longitude	77.1201	77° 7' 12" E

2020-01-13(Mon) 11:48

GOVT OF NCT OF DELHI
DEPARTMENT OF FOREST AND WILDLIFE
OFFICE OF THE DY. CONSERVATOR OF FOREST (WEST)
WEST FOREST DIVISION, MANDIR LANE, NEW DELHI-60

F.2 (210)/DCF (W)/Misc/2019-20 / 9573-77

Dated 15-01-2020

NOTICE

Whereas the Hon'ble Supreme Court of India in I.A. NO.18 and 22 in writ petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their order dated 25/01/1996 and 13/03/1996 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of Delhi Land Reforms Act, 1954 and made available for the purpose for creation of Reserved Forest vide notification dated 02/04/1994.

And whereas as per TSM report prepared and authenticated by the Revenue Department, Office of the Deputy Commissioner Revenue, New Delhi District, Jamnagar House, New Delhi and as per the demarcation area identified and marked out on ground by Revenue Department officials on the direction of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in the case No- NGT OA-58 of 2013 in the matter of Sonya Ghosh Vs. Govt. of NCT of Delhi & Ors, and after demarcation it has been observed that garbage/malba has been dumped in Kh. No-1268 of Rajokari Ridge area. Dumping of malba/garbage in the notified ridge area/reserved forest area is clear violation of the provisions under section 26(d)(g)(h) and section 63 (C) of Indian Forest Act, 1927.

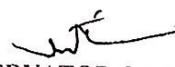
Now, therefore, I **The Dy. Conservator of Forest (West Division), GNCTD**, direct the concerned warehouse owners situated in private khasras near to Kh. No-1268 to stop dumping of malba/garbage with immediate effect in Kh. No-1268 of Rajokari Ridge erstwhile Gram Sabha Land vested as part of the Forest Land.

In case, you are found dumping malba/garbage in Kh. No-1268, the garbage/malba would be removed at your cost and you will be responsible to bear the cost incurred by the Department in removal of the garbage/malba and the legal action will be taken as per the relevant provisions of Indian Forest Act, 1927. It is pertinent to mention here that illegal dumping of malba/garbage inside the ridge land is violation of the relevant provisions of Indian Forest Act-1927 and the directions of Hon'ble Supreme Court of India and Hon'ble National Green Tribunal, New Delhi.


DY. CONSERVATOR OF FOREST
(WEST FOREST DIVISION)

Copy to:

1. The PCCF/HOD, Department of Forest & Wildlife, Vikas Bhawan, I.P. estate, New Delhi for kind information.
2. The Chief Conservator of Forest (Admn), Department of Forest & Wildlife, Vikas Bhawan, I.P. estate, New Delhi for kind information.
3. The District Magistrate, New Delhi distt. 12/1 Jam Nagar House, New Delhi for information..
4. The DCF (P&M), Department of Forest & Wildlife, Vikas Bhawan, I.P. estate, New Delhi for information..
5. The R.O, Motibag Range for information.


DY. CONSERVATOR OF FOREST
(WEST FOREST DIVISION)